

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518
IB-1794/ND/2019
IA/515/2024, IA/1588/2023

IN THE MATTER OF:

Idemitus Lube India Pvt. Ltd.

.....Applicant

Vs.

M/S. Nath Motors Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Liq.

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Samar Kachwaha, Ms. Ekta Bhasin, Ms. Aastha Trivedi, Mr. Anmol Agarwal in IA/1588/2023
For the Respondent : Mr. Shailendra Singh, Mr Abhyuday Dhasmana, Advs. in IA/515/2024
For the Liquidator : Ms. Shalya Agarwal, Adv.
For the SBI : Mr. Apoorv Sarvaria, Ms. Yashika Sarvaria, Mr. Sahaj Aggarwal, Advs. in IA/1588/2023
For the ICICI : Ms. Usha Singh, Adv. in IA/1588/2023

ORDER

IA/515/2024:-

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 31.05.2024, they have served notice to the Respondent HDFC Bank and has filed proof of service. Ld. Counsel on behalf of the Non-Applicant HDFC Bank is present and submitted that they have not received the copy of the application. Ld. Counsel on behalf of the Applicant show us the proof of service which was done through the e-mail to the Respondent itself.

However, Ld. Counsel on behalf of the Applicant undertakes to provide a soft copy of this application along with annexure to the Ld. Counsel on behalf of the HDFC Bank. Reply be filed by the HDFC Bank within a period of two weeks. List the matter on **03.09.2024**.

IA/1588/2023:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent Liquidator is present and their reply is available on the e-portal. Ld. Counsel on behalf of the SBI is present and their reply is also available on the e-portal. Ld. Counsel on behalf of the HDFC Bank is also present and sought time to file their reply. Last opportunity is give to the HDFC Bank to file their reply. No reply from the remaining Respondents has been received and nobody is appearing on behalf of the remaining Respondents. The remaining Respondents are once again directed to appear and file their reply failing which the matter will be proceeded on the basis of material available on the record. List this application on **03.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)